

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

11. I.A. 1475/2020*

IN

C.P.(IB)-4230/2018

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.09.2020**.

NAME OF THE PARTIES: Vimal Kumar Agarwal ...Applicant/RP
IN THE MATTER OF
Vistra ITCL (India) Ltd.
V/s
Vaishno Devi Dairy Products Ltd

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

I.A. 1475/2020

The matter is taken up through virtual hearing.

Mr. Nausher Kohli, counsel for the applicant is present.

This is an application filed by the Resolution Professional seeking extension of 90 days of CIRP period from 15.03.2020.

Heard, the Counsel for the Applicant.

The extension of 90 days' time of CIRP period as sought for, on the strength of resolution passed by the COC with 100% voting in its meeting, is granted, as the same is in consonance with Section 12(2) of the Code.

Accordingly, I.A. 1475 of 2020 is allowed and the CIRP Period is extended by 90 days from 15.03.2020.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

H.V. SUBBA RAO
Member (Judicial)